

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 537 of 2016 IN  
APPEAL No. 251 of 2016 &  
IA No. 643 of 2016**

**Dated: 28<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Bhakra-Beas Management Board (BBMB) ...Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Anand K.Ganesan  
Mr. Sandeep Rajpurohit for R-2

**ORDER**

**IA No. 643 of 2016  
(Appl. to file sur-rejoinder)**

In this application Respondent No.1 has prayed that sur-rejoinder may be taken on record.

Sur-rejoinder is taken on record. Application is disposed of.

**APPEAL No. 251 of 2016**

Our attention is drawn by learned counsel for the parties to Order dated 28.10.2016 passed by the Central Commission in I.A. No. 43 of 2016, which was filed by the Appellant for clarification and directions. We have gone through the said order.

In view of this development, we direct the State Commission to hear the Appellant as well as the Respondent and pass a reasoned order taking into account the order of the Central Commission dated 28.10.2016 within a period of four weeks from today. We make it clear that we have not expressed any opinion on any of the issues involved in this appeal.

List the matter on **09.01.2017**. Interim order to continue till then.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**